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§~14, 15 and 16

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3627/2015 and CM No. 6473/2015

BLB LIMITED

..... Petitioner

versus

DUPUTY COMMISSIONER OF INCOME TAX & ORS. Respondents

+ W.P.(C) 3666/2015 and CM No. 6526/2015

BLB LIMITED

..... Petitioner

versus

DEPUTY COMMISSIONER OF INCOME-TAX & ORS. Respondents

+ W.P.(C) 3782/2015

BLB LIMITED

..... Petitioner

versus

DEPUTY COMMISSIONER OF INCOME TAX & ORS. Respondents

Through: Mr S. Krishnan for petitioner
Mr Rohit Madan for CIT

CORAM:

HON'BLE MR. JUSTICE BADAR DURREZ AHMED

HON'BLE MR. JUSTICE SANJEEV SACHDEVA

ORDER

30.07.2015

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These writ petitions essentially seek directions with regard to the refund claims of the petitioners in respect of the assessment 2006-07 to assessment years 2011-12. Different amounts have been claimed in each of the writ petitions. We need not go into specifics as we are directing respondent No. 1 to dispose of the said applications for refund within four weeks from today. We are giving the specific direction because the learned counsel for the petitioner has pointed out to us that applications have been pending since 2012. We are not passing any orders on the prayers for costs as we are giving respondent No. 1 an opportunity to clear the backlog and to decide the refund claims and grant the consequential relief, if any, in



accordance with law within a period of four weeks. It is ordered accordingly.

The writ petitions stand disposed of.

mmplew.
BADAR DURREZ AHMED, J

Sanjeev Sachdeva
SANJEEV SACHDEVA, J

JULY 30, 2015
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